

M/s. Pradipta Mohanty
D.N. Mohapatra
G. Sahoo
Smt. S. Mohanty
CAT/JII

(A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A.No..... 398 1996

Panchanan Mallik..... Applicant(s)

versus

Union of India..... Respondent(s)

| Sr. No. | Date | Order with Signature | |
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| 1 | 4-6-96 | <p>Register</p> <p>SG</p> <p>Registration</p> <p>Heard Shri Pradipta Mohanty, learned counsel for the applicant. He challenges the order Annexure-1, Memo.No.B/G-2/Ch.IV dated 23.5.1996. Applicant Panchanan Mallik has been transferred from Nalibar S.O. to Dhanmandal S.O. as S.P.M. The order also states that the applicant will be relieved immediately on office arrangement and that no leave will be granted to him before joining in new place of posting. The applicant has ventilated all his grievances in a written representation to Respondent No.3, the Director of Postal Services, O/o C.P.M.G., Bhubaneswar, District-Khurda, through proper channel, and requested that his case be considered sympathetically either by way of cancellation of the order of transfer or to modify the same or to post him at Kujang or Paradeep as P.A. or S.P.M. In this regard he</p> <p>4/6/96</p> | <p>G. P.O. S. R.S. S.O. has been filed.</p> <p>This application may be placed before Register for registration please.</p> <p>SG 3/6/96</p> <p>SG 3/6/96</p> <p>Register SG</p> <p>For admission & stay.</p> <p>SG 3/6/96</p> <p>Bench</p> |

| Serial No. of Order | Date of Order | Order with Signature |
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| | | <p>also mentions that he made a similar request to Respondent No.4, the Superintendent of Post Offices, Cuttack South Division, Cuttack. Till date he has not received any response to this representation. Keeping in view that the representation was dated 29.5.1996, I allow three weeks' time from the date of receipt of copy of this order, to Respondent No.3 to dispose of the representation (Annexure-4) and till the representation is disposed of, <u>the</u> operation of the transfer order Annexure-1 dated 23.5.1996 is stayed so far as the applicant is concerned. As departmental remedies are yet to be exhausted and as per the above direction, the operation of the transfer order is stayed till the disposal of the representation, the Original Application is disposed of. Copy of this order be given to the applicant's counsel in course of the day.</p> <p><i>Naresh Kumar</i> MEMBER (ADMINISTRATIVE) 4/6/96</p> <p>A copy of the order No.1 dt. 23.5.96 may be given to the applicant's counsel</p> <p><i>Naresh Kumar</i> 4/6/96</p> <p><i>Naresh Kumar</i> 4/6/96</p> <p>C.O.</p> <p>Received by <i>Naresh Kumar</i> 4/6/96</p> |